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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD





IA 39/2018 in C.P. (I.B) No. 84/10/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2018

Name of the Company: Anil Kohli RP  
V/s.  
Edelweiss Assets Recounstruction Co. Ltd. & Anr.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA WITH	SR. ADV	Applicant (R.P)	
2.	RITU SHAH	ADV.		
3.	Baiju Bhagat	Advocate	Financial Creditor	
4.	Ashish Shah	PCS	Resol. Applicant	
5.	ALMAS KAGZI	Legal officer	Axis Bank Ltd	

**ORDER**

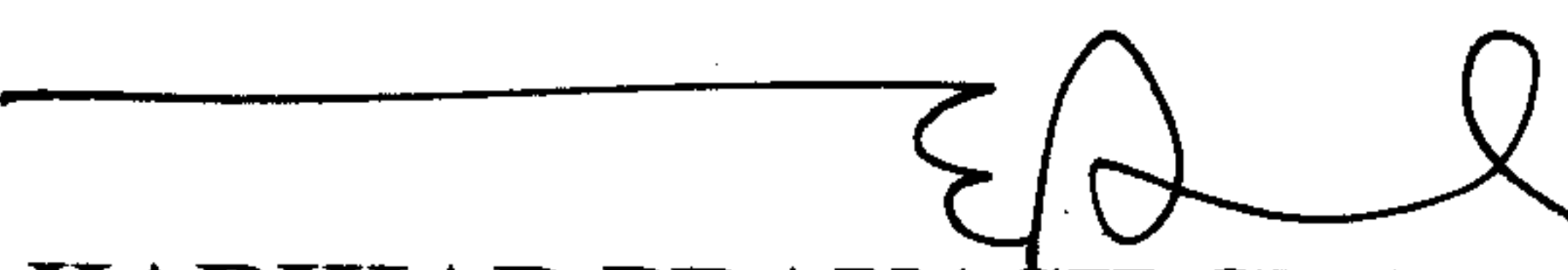
Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicant. Learned PCS Mr. Ashish Shah present for Resolution Applicant. Learned Advocate Mr. Baiju Bhagat present for Financial Creditor in IA 39/2018.

Legal Officer Mr. Almas Kagzi present for Axis Bank Ltd and requested for some time to file consent terms.

List the matter on 08.03.2018.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 5th day of March, 2018.

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL